CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:910/2001 DATED THE 16TH DAY OF SEPTEMBER,2002

CORAM: HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Vishnu Chhotaji Gaikwad, Retired Havildar of Chief Cashier's office, Central Railway-Mumbai CST-Mumbai. R/o.Sawantabai Sadan Thakurwadi No.1, Opp:Jai Laxmi Building, Dombivli(W).

... Applicant

By Advocate Shri K.B.Talreja

V/s.

The Union of India,
Through The General Manager,
Central Railway-Mumbai-CST,
The Financial Adviser &
Chief Accounts Officer,
Central Railway-Mumbai,
CST-Mumbai.

... Respondents

By Advocate Shri V.D. Vadhavkar

(ORAL)(ORDER)

Per Smt.Shanta Shastry, Member(A)

relief sought by the applicant in this OA is for a direction to the respondents to fix his pay as per recommendations of the 4th pay commission and further revise as per the recommendation of the 5th pay commission in the scale Rs.200-3-206-4-250. The respondents in their reply have submitted that all permissible dues i.e. pension, commuted value of pension/DCRG have been worked out and paid to the applicant under advice to Central Bank of India from where he is drawing his pension. The respondents have enclosed the applicant's option form dated 28/7/1987, a letter dated 30/7/1987, letter dated 26/9/1987 showing the revised basic of Rs 440 and the difference in DCRG and communtaiton payable, letter dated

27/9/1987 and the letter dated 12/10/1987 as Exhibits R-1 to R-5. Further, the applicant has also been allowed the corresponding revision on implementation of the recommendations of the 5th Pay Commission. The respondents have already issued various advices to the Bank, even in regard to commutation and pension as per the 5th pay commission recommendations. There is a further advice dated 4/6/2001 regarding restoration of the commuted value of pension of the applicant (Exhibit R-6).

- 2. The learned counsel for the applicant submits that inspite of the various letters addressed to the Bank, in reality the applicant has not been paid actually as per the advice of the respondents. He further submits that the applicant has been asked to go over to the bank with his pass book for verification.
- 3. After hearing both the sides, in my considered view, the applicant should immediately visit his bank with his pass book for verification. If after verification, he is still not satisfied that payments are made as per the advice issued by the respondents then he should make a detailed representation to the respondents. The same shall be decided by the respondents within a period of three months from the date of receipt of representation. The OA is disposed of accordingly. No costs.

(SMT SHANTA SHASTRY)
MEMBER(A)

abp